

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(OFFICE OF THE REGISTRAR GENERAL)

**Subject: Publishing of Video Conferencing (VC) link for virtual hearings
in the weekly causelist of the both wings of the High Court.**

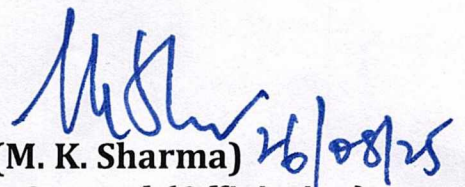
ORDER

No: 1237 of 2025/RG/RC Dated 27/8/2025

It is hereby ordered that the virtual link for each of the Hon'ble Bench of Jammu & Srinagar wing of the High Court, be published in advance in the weekly causelist itself, using which any party/ Advocate desirous to appear through virtual mode may do so, provided he/she is permitted to appear virtually by the Hon'ble Bench.

Besides, the party/ Advocate joining virtually shall follow SOP as delineated in **Annexure-"A"**, to this Order.

By Order.

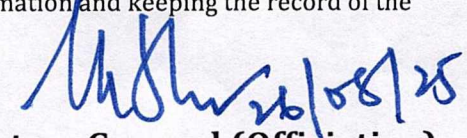

(M. K. Sharma) 26/08/25
Registrar General (Officiating)

No: 47219-55/RG/RC

Dated: 27/8/25

Copy to:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
2. Secretary to Hon'ble Mr. Justice _____
.....for information of their Lordship(s).
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar,
4. Director, J&K Judicial Academy, Srinagar,
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar,
6. Registrar Inspection, High Court of J&K and Ladakh, Jammu,
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar, for information and compliance.
8. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar,
9. CPC eCourts, High Court of J&K and Ladakh, Srinagar,
10. Joint Registrar Judicial/Protocol, High Court of J&K and Ladakh, Jammu/Srinagar,
11. Bar President, High Court of J&K and Ladakh, Jammu/Srinagar,
.....for information.
12. NIC Coordinators, High Court of J&K and Ladakh, Jammu/ Srinagar wing, for information and with the request to upload the same on the official website.
13. Sr. System Officer, High Court of J&K and Ladakh, Jammu/Srinagar,
14. Incharge Causelist, High Court of J&K and Ladakh, Jammu/Srinagar,
..... for information and compliance.
15. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
16. Order Book.


Registrar General (Officiating)

Standard Operating Procedure for Virtual Hearings

In order to ensure smooth conduct of Virtual Court proceedings, the following Standard Operating Procedure shall be adhered to by all Advocates, Parties-in-Person, and concerned Officials:

1. Publication of Links:

Links for Virtual Hearings for each Court shall be published along with the Regular Causelist on the High Court website.

2. Intimation to Court Staff:

Advocates/Parties-in-Person intending to appear through Virtual Hearing shall inform the concerned Bench Secretary/Reader before 10:00 A.M. on the date of hearing.

3. Joining the Virtual Hearing

While joining the Virtual Court session, Advocates shall clearly mention the following points (as a name):

*Item number of the case,
Name of the Advocate appearing, and
For whom they are Appearing..... For Petitioner/For Respondent*

Only those Advocate/Party-in-Person/ be permitted to join the proceedings, who shall comply the above mentioned points.

4. Technical Requirements:

Testing of video/audio connectivity shall be done well before the commencement of Court proceedings.

Once proceedings begin, no attempt shall be made to test or reconnect, except with prior intimation.

5. Courtroom Decorum in Virtual Mode:

- All participants shall maintain the same decorum as in a physical Courtroom.
- Advocates/Parties/Officials shall appear properly dressed in prescribed Court attire.
- If a link is shared with any Government Officer/Official whose presence is required in a case through Virtual Mode, he/she shall also be properly dressed.
- Microphones and cameras shall remain muted/off by default. They may be unmuted and switched on only when the concerned matter is called and the participant is addressing the Bench.

6. Display Board Monitoring:

Advocates/Parties are required to follow the online Display Board on the High Court website (<http://jkhc.gov.in/dis>) to ascertain the item number currently being taken up by the Bench.

7. Prohibited Conduct:

Persons whose presence is not required or those who disturb proceedings/violate etiquette will be removed without prior notice or warning. Such participants shall not be able to rejoin and no complaint will be entertained.

Recording, publishing, or sharing of Virtual Court proceedings in any form (video, audio, or otherwise) is strictly prohibited.

8. Compliance:

All participants must strictly adhere to the above instructions. Any deviation may invite removal from the session and other consequences as deemed appropriate by the Hon'ble Bench.

A handwritten signature in blue ink, consisting of a stylized 'M' followed by a flourish.